

**CENTRAL ADMINISTRATIVE TRIBUNAL
JABALPUR BENCH**

OA No. 1015/05

Jabalpur, this the 24th day of November, 2005.

CORAM

HON'BLE MR.M.P.SINGH, VICE CHAIRMAN

R.C.Soni

S/o Shri M.P.Soni

R/o Yadav Colony

Narsinghpur

Jabalpur (M.P.)

Applicant

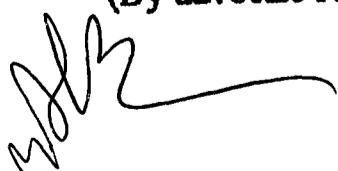
(By applicant Shri Manoj Sharma)

Versus

1. Union of India
Department of Telecommunication
Through its Secretary
Sanchar Bhavan
New Delhi.
2. Chief General Manager (Telecom)
M.P.Circle BSNL
Bhopal.
3. Telecom District Manager
Bharat Sanchar Nigam Limited
In front of State Bank of India
Narsinghpur.
4. Telecom District Engineer
BSNL, Narsinghpur.
5. General Manager
Telecom District, BSNL
C.T.O. Compound
Jabalpur.

Respondents

(By advocate None)



ORDER (ORAL)

By M.P.Singh, Vice Chairman

By filing this OA, the applicant has claimed the following reliefs:

(i) Grant the benefit of BCR Grade-IV as per Annexure A1 and A2 with all consequential benefits of pay, perks and status with appropriate interest thereon

2. The brief facts of the case are that the applicant who was working in the Department of Telecommunication was granted the benefit of Grade IV under BCR Scheme in the pay scale of Rs.6500-10500 vide Annexure A1 order dated 14.5.99. Subsequently the benefit granted vide A-1 was withdrawn by the Department. Applicant submitted his representation Annexure A6 which is still pending.

3. Learned counsel for applicant has submitted that since the issue involved in the present OA has already been decided by this Tribunal vide its order dated 13.11.2002 in OA No.254/2000 & 479/2000, this OA can be disposed of at the admission stage itself directing the respondents to consider the representation of the applicant, which is pending with the department.

4. In view of the above facts and circumstances of the case, I am of the considered view that ends of justice would be met if I direct the respondents to consider the representation of the applicant Annexure A6 and consider this OA as part of the representation and take a decision by passing a detailed and reasoned order within three months from the date of receipt of a copy of this order. I do so accordingly.

5. In case the applicant is covered by the aforesaid judgment of the Tribunal, he will be entitled for the benefit of Grade IV under BCR Scheme.



6. Learned counsel for the applicant is directed to send a copy of this order as well as a copy of the OA to the respondents immediately.

7. The OA is disposed of in the above terms. No costs.

(M.P.Singh)
Vice Chairman

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Map of Kumaon region, showing districts and a river. The map is signed 'McKee' and dated '2000'.

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25/11/05